

(Gross auctions)

State	1977-78		1978-79		1979-80	
	No. of schemes sanctioned (No.)	Loan sanctioned (Rs. in crores)	No. of schemes sanctioned (No.)	Loan sanctioned (Rs. in crores).	No. of schemes sanctioned (No.)	Loan sanctioned (Rs. in crores)
West Bengal	5	3.92	5	3.59	2	5.55
Punjab	2	1.54	2	1.70	10	4.75
Maharashtra	15	11.96	8	4.54	9	3.04
Tamil Nadu	20	4.31	34	9.79	32	11.76
Kerala	18	11.16	9	6.42	3	6.20
Andhra Pradesh	15	5.02	17	8.79	59	22.81
TOTAL of 6 States	75	37.91	75	34.83	115	54.11

2. No. of dwellings sanctioned by HUDCO for following States :

State	No. of Dwellings sanctioned		
	1977-78	1978-79	1979-80
West Bengal	1599	1390	4475
Punjab	3946	5128	5685
Maharashtra	11321	3242	2558
Tamil Nadu	2685	9169	20680
Kerala	29004	20948	10306
Andhra Pradesh	5421	7386	48026
TOTAL of 6 States	53976	47263	91730

Middle schools in Punjabi Bagh area, Delhi

251. SHRI K. CHATHUNNI MAS-TER: Will the Minister of EDUCATION be pleased to state:

(a) what is the number of private middle schools in Punjabi Bagh area, Delhi which have been given recognition in the months of June and July, 1980 for teaching 9th class students and whether these schools have since started 9th class;

(b) if not, what are the reasons therefor and by when these schools are likely to start 9th class; and

(c) whether it is also a fact that the Headmistresses/Headmasters of these schools do not fulfill the requisite qualifications; and

(d) what are the qualifications required for the Headmistress/Headmasters of these schools?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Only one school in the Punjabi Bagh area was given recognition in June/July 1980 for teaching students of 9th class. The class has not yet started.

(b) The class has not been started for want of requisite number of students. It is, therefore, not possible to indicate any time limit for starting the class.

(c) No, Sir.

(d) The requisite qualifications for the post of Headmaster/Headmistress of Middle Schools are Graduate with degree in Education training. For the post of Vice-Principal, the qualifications prescribed is Post-Graduate with degree in training education.

Imposition of penalty for construction of Miani in DDA plots in Yamuna Vihar

252. SHRI KALRAJ MISHRA:
Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that DDA has imposed penalty of Rs. 360/- for constructing a *Miani* (Mezzanine floor) 35 sq. metre plots in the Yamuna Vihar colony;

(b) if so, what are the reasons therefor;

(c) whether Government purpose to waive the penalty; and

(d) if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) Wherever there is violation of the building regulations and such violation is compoundable, the prescribed penalty is imposed.

(c) No, Sir.

(d) The penalty is in accordance with the building regulations.

Complaints against public schools in Delhi

253. SHRI SATCHIDANANDA:
SHRI R. M. DESAI:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Delhi Administration have recently received a large number of complaints against public schools for misuse of funds, non-payment of salaries and allowances etc. as per approved pay scales;

(b) whether these schools are recognised by the Delhi Administration even though they do not receive any aid;

(c) whether the Delhi Administration has investigated these complaints under the Delhi Education Act, 1973 and Rules thereunder; and

(d) if so, what action Government have taken against the defaulting schools?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir. Some complaints were received about non-payment of salary for the notice period but, none about misuse of funds, etc.

(b) Yes, Sir.

(c) The complaints referred to in part (a) are under investigation.

(d) Appropriate action will be taken after completion of the investigation.

Liberalising of prohibition policy

254. SHRI SATCHIDANANDA:
SHRI R. M. DESAI:

Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that Government have decided to liberalise policy of prohibition in the country;

(b) if so, what steps Government have taken in this regard; and

(c) what action Government propose to take to see that the alcoholies are discouraged in the interests of family welfare?